IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE SEVENTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 320 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order dated 03-05-2024 in WP.No. 2252 of 2024 on the file of the High Court.

Between:

1. The State of Telangana, rep by its Principal Secretary Agriculture and Cooperation (Horticulture) Department, Secretariat, Hyderabad.
2. The Commissioner of Horticulture, Government of Telangana, Hyderabad.
3. The Deputy Director Horticulture, Government Gardens, Public Garden, Hyderabad.

...APPELLANTS

AND

1. M.Narsimulu, S/o Shivaiah Aged about 56 years, Working as Mali Public Gardens, Hyderabad.
2. G.Gopal, S/o Rajaiah Aged about 56 years, Working as Mali Public Gardens, Hyderabad.
3. K.Prithviraj, S/o Mothisingh Aged about 59 years, Working as Mali Public Gardens, Hyderabad.
4. K.Kishan, S/o Shankaraiah Aged about 55 years, Working as Mali Public Gardens, Hyderabad.
5. N.Venkateshwarlu, S/o Achanna Aged about 56 years, Working as Mali Public Gardens, Hyderabad.
6. P.Gopal, S/o Maisaiah Aged about 51 years, Working as Mali Public Gardens, Hyderabad.
7. A.Bagaiah, S/o Bhoomaiah Aged about 54 years, Working as Mali Public Gardens, Hyderabad.
8. The State of Telangana, rep by its Principal Secretary Finance Department, Secretariat, Hyderabad.

9. The Director of State Audit, Government of Telangana, Hyderabad.

(Respondents No. 8 and 9 herein are not necessary parties to this petition)

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 03-05-2024 passed in W.P.No. 2252 of 2024 pending disposal of the Writ Appeal in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (263) days in filing the Writ Appeal in the interest of justice.

Counsel for the Appellants : Ms.M.SHALINI, GP FOR SERVICES II

Counsel for the Respondents No. R1 TO R7 : SRI. A. PHANI BHUSHAN

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.320 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Ms.M.Shalini, learned Government Pleader for Services - II, for the appellants, seeks to withdraw this writ appeal with liberty to the appellants to file a review petition against the order passed in W.P.No.2252 of 2024, dated 03.05.2024.

2. The other side has no objection.

3. Accordingly, the writ appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

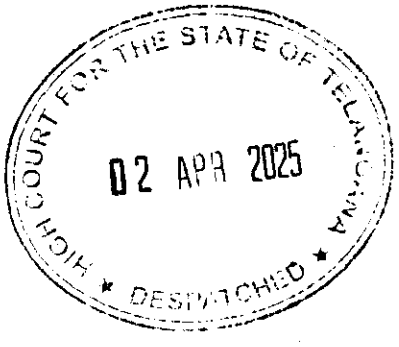
1. Two CCs to GP FOR SERVICES II, High Court for the State of Telangana. [OUT]
2. One CC to SRI. A. PHANI BHUSHAN, Advocate(OPUC)
3. Two CD Copies.

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HIGH COURT

DATED:17/03/2025



JUDGMENT

WA.No.320 of 2025

DISMISSING THE WRIT APPEAL WITHOUT COSTS

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25/3/25